

**PROCEEDINGS OF THE HIGH COURT FOR THE STATE OF  
TELANGANA::HYDERABAD**

**SUB: TELANGANA STATE JUDICIAL ACADEMY, SECUNDERABAD –**  
Nomination of all the Junior Civil Judges working in the State of  
Telangana to participate in the one day Workshop on 'Negotiable  
Instruments Act' on 24.07.2021 (Saturday) from 10.00 A.M. to  
05.00 P.M., through virtual mode – ORDERS – ISSUED.

**READ:** Letter dated 19.07.2021 from the Director, Telangana State Judicial  
Academy, Secunderabad.

**ORDER ROC.NO.2215/2021-B.SPL., DATED: 22.07.2021**

**The High Court is pleased to pass the following orders:**

All the Junior Civil Judges working in the State of Telangana, are  
hereby nominated to participate in the one day Workshop on 'Negotiable  
Instruments Act' on 24.07.2021 (Saturday) from 10.00 A.M. to 05.00 P.M.,  
through virtual mode. The meeting ID is 1261117830.

**NOTE:** The proceedings is placed in the High Court's Web Site  
<http://tshc.gov.in>. The downloaded copy from the web site is  
valid for attending the said Workshop through virtual mode.

  
**REGISTRAR (VIGILANCE)**

To

1. All the Junior Civil Judges working in the State of Telangana.
  2. The Director, Telangana State Judicial Academy, Secunderabad.
  3. The Chief Judge, City Civil Court, Hyderabad.
  4. The Chief Judge, City Small Causes Court, Hyderabad.
  5. The Metropolitan Sessions Judge, Hyderabad.
  6. **The Prl. District and Sessions Judges:**

(a) Adilabad,	(b) Karimnagar,	(c) Khammam,
(d) Mahabubnagar,	(e) Medak at Sangareddy,	(f) Nalgonda,
(g) Nizamabad,	(h) Rangareddy District at L.B.Nagar and	(i) Warangal.
- +Spare.